

HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

MONDAY, THE TWENTY FIRST DAY OF OCTOBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO

WRIT PETITION NO: 28570 OF 2012

Between:

1. J.B. Educational Society, 6-3-248/1/I A, 4th Floor, Bhaskar Plaza Road No.1, Banjara Hills, Hyderabad Rep by its Secretary JV Krishna Rao
2. J.B. Institute of Engineering & Technology, Yenkapally, Moinabad, RR District Rep by its Secretary JV Krishna Rao
3. Bhaskar Engineering College, Yenkapally, Moinabad, RR District Rep by its Secretary JV Krishna Rao
4. J.V. Krishna Rao, s/o J Bhaskar Rao aged about 46 yrs r/o Hyderabad.

...PETITIONERS

AND

1. Government of Andhra Pradesh, rep by its Principal Secretary, Higher Education Department, Secretariat Buildings, Hyderabad
2. The Commissioner and Director of Technical Education, BRKR Buildings, Hyderabad
3. A.P. State Council for Higher Education, rep by its Secretary, Saifabad, Hyderabad
4. Rep by its Member Secretary, Admission and Fee Regulatory Committee for Matters Relating to Fee Fixation in Private Unaided Professional Colleges, 1st Floor (South Wing) Gagan Vihar, MJ Road, Hyderabad,
5. Jawaharlal Nehru Technological University, Kukatpally, Hyderabad rep by its Registrar

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue Writ, Order, direction more particularly one in the nature of Writ of Mandamus i) declaring the A.P. Ordinance No.5 of 2012 as ultra vires and unconstitutional and strike down the same ii) declaring the action of the 1st respondent in issuing G.O.Ms.No.54, Higher Education (EC.2) Department, dated 11.08.2012 as illegal, unconstitutional and without jurisdiction and competence and set aside the same.

I.A. NO: 1 OF 2012(WPMP. NO: 36443 OF 2012)

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to issue interim orders suspending the operation of impugned G.O.Ms.No.54, Higher Education (EC.2) Department, dated 11.08.2012 issued by the 1st respondent, pending the disposal of the above Writ Petition.

I.A. NO: 2 OF 2012(WPMP. NO: 37219 OF 2012)

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to receive this additional affidavit on record and allow the Writ Petition as prayed for.

**Counsel for the Petitioners: M/s. ANJALI MANGHNANI FOR SRI P.SRI HARSHA
REDDY**

Counsel for the Respondent Nos.1 & 2: GP FOR HIGHER EDUCATION

Counsel for the Respondent Nos.3 & 4: SRI C.SUDESH ANAND

Counsel for the Respondent No.5: SRI K.RATHANGA PANI REDDY

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

WRIT PETITION No.28570 of 2012

ORDER: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Ms. Anjali Manghnani, learned counsel representing Mr. P. Sri Harsha Reddy, learned counsel for the petitioners.

2. Learned counsel for the petitioners submits that the issue involved in the Writ Petition has been rendered academic on account of efflux of time.

3. In view of aforesaid submission, the Writ Petition is dismissed as infructuous.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

**SD/- P. CH. NAGABHUSHAMBA
ASSISTANT REGISTRAR**

//TRUE COPY//

SECTION OFFICER

To

1. One CC to SRI P.SRI HARSHA REDDY, Advocate [OPUC]
2. One CC to SRI C.SUDESH ANAND, Advocate [OPUC]
3. One CC to SRI K.RATHANGA PANI REDDY, Advocate [OPUC]
4. Two CCs to GP FOR HIGHER EDUCATION, High Court for the State of Telangana, at Hyderabad. [OUT]
5. Two CD Copies

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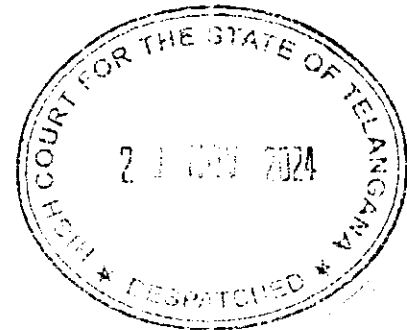


HIGH COURT

DATED:21/10/2024

ORDER

WP.No.28570 of 2012



**DISMISSING THE WRIT PETITION
AS INFRACTUOUS WITHOUT COSTS.**

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